

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00906/2018

Dated Monday the 16th day of July Two Thousand Eighteen

PRESENT

**HON'BLE SMT. B. BHAMATHI, Member (A)
&
HON'BLE SHRI. P. MADHAVAN, Member (J)**

M.Ayyappan,
Plot no. 22, 6th Link Street,
LIC Colony,
Pammal, Chennai 600075.Applicant

By Advocate M/s. P. Balasubramanian

Vs

1. The Union of India,
rep by Secretary,
Ministry of Finance,
Dept. of Expenditure,
North Block, New Delhi 110001.

2. The Secretary,
Dept. of Personnel & Training,
Ministry of Personnel, Public Grievances,
and Pensions,
North Block, New Delhi 110001.

3. The Deputy Comptroller and Auditor General,
(Administration & Staff),
O/o. Comptroller and Auditor General of India,
No. 9, Deendayal Upadyaya Marg, New Delhi 110124.

4. The Principal Director of Audit (Central),
No. 361, Anna Salai,
Teynampet, Chennai 600018.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“1. It is therefore prayed that this Hon'ble Tribunal may be pleased to call for the records of the respondents and set aside the order passed in memorandum no. PDA(C)/Admn/I/15-19/2017-18/60 dated 12.10.2017 and order for consequential benefits.

2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted that the applicant who retired as a Senior Audit Officer on 30.06.2018 made representation on 17.08.2017 for grant of one notional increment for the purpose of pensionary benefits which was rejected by a cryptic non-speaking order dt. 12.10.2017. Thereafter, he made further representations on 01.03.2018 and 07.07.2018 for grant of one notional increment for the purpose of pensionary benefits relying on the judgment of Hon'ble Madras High Court dt. 15.09.2017 in the case of P. Ayyamperumal vs. The Registrar, Central Administrative Tribunal, Chennai in the representations. The said representations are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 4th respondent is directed to dispose of the representations within a time limit to be stipulated by this Tribunal.

3. Mr.M. Kishore Kumar takes notice for the respondents.

4. To meet the ends of justice and without going into the merits of the case, we deem it appropriate to direct the 4th respondent to consider the representations of the applicant dt. 01.03.2018 and 07.07.2018 at Annexures A3 and A4 in the light of judgment of the Hon'ble High Court dt. 15.09.2017 (supra) and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

16.07.2018

(B.Bhamathi)
Member(A)

SKSI